

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTH
ZONE AT CHENNAI**

Application.No.148 of 2025

Kannappan
S/o Theepanjan,
Tsunami Quarters,
Thazhuthali Kuppam,Cheyyur,
Chengalpattu,
And Another.

...Applicants

-vs-

The Tamilnadu Coastal Zone Management Authority,
Rep by its Member Secretary,
No.1,Jeenis Road,Panagal Building,
Ground Floor,Saidapet Chennai-600015.
And 3 Others.

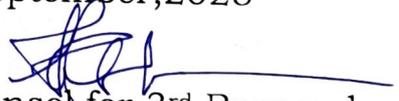
...Respondents

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Certified that the above copies are 'true copies' of their originals.

Dated at Chennai on this the 25th day of September,2025


Counsel for 3rd Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT CHENNAI

Application No.148

of 2025

1. Kannappan
S/o Theepanjan
Tsunami Quarters,
Thazhuthali Kuppam, Cheyyur,
Chengalpattu
Ph : 9566254546, Email: yogeshwaranadv@gmail.com
2. Panner
S/o Sengeni
Tsunami Quarters,
Thazhuthali Kuppam, Cheyyur,
Chengalpattu
Ph : 9566254546, Email: yogeshwaranadv@gmail.com

....Applicants

Vs.

1. The Tamilnadu Coastal Zone Management Authority
Rep by its Member Secretary
No.1, Jeenis Road, Panagal Building,
Ground Floor, Saidapet, Chennai-600 015
Email : tndoe@tn.nic.ir,
Phone : 044-24336594,
2. The District Collector
Chengalpet District
GST Road,
Chengalpattu – 603001
Phone : +91-044-27427412
Email : collr-cpt@nic.in
3. The Tamilnadu Tourism Development Corporation Ltd.
Rep by its Director
Tamil Nadu Tourism Complex, No,2 Wallajah Road,
Chennai – 600002
Phone : 044 25333333
Email : support@ttdconline.com
4. Tamil Nadu State Environment Impact Assessment Authority
Rep by its Member Secretary
3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet, Chennai – 600 015
Email : cmantanseiaa@yahoo.com
Ph No : +044-24359973

....Respondents

Jamy
General Manager
TAMIL NADU TOURISM DEVELOPMENT
CORPORATION LTD.
WALLAJAH ROAD, CHENNAI-600 002.

STATUS REPORT FILED BY THE 3rd RESPONDENT

We, the Tamil Nadu Tourism Development Corporation (TTDC), respectfully submit the following detailed status report in response to the petition filed against our project at Muthaliyarkuppam alleging violation of CRZ conditions:

1. CRZ Clearance Obtained

TTDC had duly obtained Coastal Regulation Zone (CRZ) clearance from the Tamil Nadu Coastal Zone Management Authority (TNCZMA) vide proceedings dated 09.08.2024 for developing limited and eco-friendly tourism amenities at Muthaliyarkuppam in Survey No. 241. The components approved are as follows:

- a. Toilet-50 sq.m
- b. Thatch sit-out-135 sq.m
- c. Children play area-280 sq.m
- d. Outdoor activities-465 sq.m (CONTAINER)
- e. Volleyball court (165 sq.mx2)-330 sq.m

The clearance was subject to the following principal conditions:

- ❖ No permanent structures to be constructed.
- ❖ No extraction of groundwater for construction/operation.
- ❖ No alteration of sand dunes, mangroves, or sensitive ecosystems.
- ❖ No untreated sewage to be discharged; approved mode of sewage treatment and disposal to be ensured.
- ❖ If diesel generators are used, only low-sulphur fuel permitted and no spillage at site.

2. Actual Execution of Works

As per the sanctioned components, TTDC has executed only the following:

- a. Toilet-50 sq.m (as approved)
- b. Thatch sit-out-90 sq.m (less than approved)
- c. Children play area-200 sq.m (less than approved)
- d. Volleyball court-330 sq.m (as approved) (18.00mX9.00m) 162x2=324m2

Site Status:

- Only RR foundations laid for toilet and sit-out, which are temporary in nature.(can remove every stone)
- No groundwater extraction for construction and operation.
- Bio-digester installed for sewage treatment and disposal.
- No compound wall, no permanent structure, and no alteration of sand dunes undertaken.


 General Manager
 TAMIL NADU TOURISM DEVELOPMENT
 CORPORATION LTD.
 WALLAJAH ROAD, CHENNAI-600 002.

3. On the Allegations Raised by the Petitioner

The allegations raised are factually incorrect and clarified as follows:

Allegation 1: Construction of permanent structures including compound wall.

Clarification: No compound wall or permanent structure has been constructed. Only temporary RR foundations exist, in line with CRZ clearance.

Allegation 2: Absence of CRZ clearance.

Clarification: TTDC had duly obtained CRZ clearance on 09.08.2024 before commencement of work. Hence, the allegation is baseless.

Allegation 3: Ecologically sensitive area disturbed.

Clarification: No disturbance has been caused to mangroves, sand dunes, turtle nesting areas, or Estuarine ecosystem. Activities are limited to eco-tourism facilities as per CRZ Notification 2011.

Allegation 4: Use of groundwater for construction and untreated sewage disposal.

Clarification: No groundwater was used for construction. For operation, portable water is being proposed for toilets, and sewage is treated through bio-digester ensuring compliance with CRZ conditions.

4. Compliance with CRZ Conditions

- ❖ Works are strictly within approved components.
- ❖ No prohibited activity undertaken.
- ❖ Environmentally sustainable facilities only have been created.
- ❖ Continuous adherence to DCZMA/TNCZMA monitoring and guidelines is being ensured.

5. TTDC's Commitment

TTDC reiterates its commitment towards responsible and sustainable tourism development, strictly adhering to environmental safeguards and CRZ norms. We respectfully submit that no violation has been committed and pray that the Hon'ble Authority may kindly take note of our compliance.

Solemnly affirmed and signed
Before me at Chennai on this
The 25th day of September 2025


General Manager
TAMIL NADU TOURISM DEVELOPMENT
CORPORATION LTD.
WALLAJAH ROAD, CHENNAI-600 002.



सत्यमेव जयते

File No: 10689
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA),
TAMIL NADU)





Dated 09/08/2024

To,

Tamil Nadu Tourism Development Corporation Limited, (TTDC)
Tamil Nadu Tourism Development Corporation Limited,
Tamil Nadu Tourism Complex no.2, Wallajah road, Triplicane, Chennai 600 002., Triplicane,
CHENNAI, TAMIL NADU, 600002
gmttdc@gmail.com

Subject:

Grant of CRZ under the provision of the CRZ Notification 2011, as amended-regarding.

Sir/Madam,

This is in reference to your application for Grant of CRZ under the provision of the CRZ Notification 2011 for the Proposed Beach Front Development at Mudaliarkuppam Village at S.No: 241/5 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District, Tamil Nadu by M/s. **Tamil Nadu Tourism Development Corporation (TTDC)** submitted to SEIAA vide proposal number SIA/TN/INFRA2/456810/2024 dated 07/03/2024.

1. Coastal Regulation Zone Notification, S.O. 19(E) dated 06.01.2011
2. MoEF&CC Office Memorandum dated: 26.04.2022
3. Recommendations of TNSCZMA vide Letter No. P1/1796/2023 dated: 28.11.2023.
4. Online Proposal No. IA/TN/CRZ/456810/2023, dated: 01/02/2024.
5. Your application for Clearance under CRZ Notification 2011 dated: 12.02.2024.
6. Minutes of the 450th meeting of SEAC held on 08.03.2024.
7. Minutes of the 708th meeting of SEIAA held on 02.04.2024.
8. Minutes of the 484th meeting of SEAC held on 19.07.2024.
9. Minutes of the 745th meeting of SEIAA held on 06.08.2024

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C3803TN5431443N
(ii) File No.	10689
(iii) Clearance Type	CRZ
(iv) Category	B2
(v) Project/Activity Included Schedule No.	8(a) Building / Construction
(vii) Name of Project	Proposed Beach Front Development at Mudaliarkuppam village in Survey No. 241/5,

- (viii) Name of Company/Organization
 (ix) Location of Project (District, State)
 (x) Issuing Authority
 (xi) Applicability of General Conditions
 (xii) Applicability of Specific Conditions

Cheyur Taluk, Chengalpattu District, Tamil Nadu
 Tamil Nadu Tourism Development Corporation
 Limited, (TTDC)
 CHENGALPATTU, TAMIL NADU
 SEIAA
 no
 no

3. In view of the particulars given in the Para 1 above, the project proposal were submitted to the SEIAA for an appraisal by the SEAC under the provision of under CRZ Notification 2011 and its subsequent amendments.
4. The above-mentioned proposal has been considered by SEIAA in the meeting held on 06/08/2024. The minutes of the meeting and all the Application and documents submitted are available on PARIVESH portal which can be accessed by scanning the QR Code above.
5. The SEAC has based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of CRZ Clearance under the provision of CRZ Notification, 2011 and as amended thereof subject to stipulation of specific and general conditions as detailed in Annexure (2).
6. The SEIAA has examined the proposal in accordance with the Environment Impact Assessment (CRZ) Notification, 2011 & further amendments thereto and after accepting the recommendations of the SEAC hereby decided to grant CRZ Clearance for instant proposal of M/s. **M/s. Tamil Nadu Tourism Development Corporation (TTDC)** under the provisions of CRZ Notification, 2011 and as amended thereof.
7. The Ministry/SEIAA reserves the right to stipulate additional conditions, if found necessary.
8. The EC to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

9. **Salient Features of this project:**

S. No	Description	Details
1	Name of the Project	Proposed Beach Front Development at Mudaliarkuppam Village at S.No: 241/5 of Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District, Tamil Nadu by M/s. Tamil Nadu Tourism Development Corporation (TTDC)
2	Project Location	Mudaliarkuppam Village, Cheyyur Taluk, Chengalpattu District, Tamil Nadu Latitude 12°19'58.061" N 12°19'55.902" N 12°19'48.653" N 12°19'43.729" N 12°19'44.745" N 12°19'57.098" N 12°19'56.128" N 12°19'54.821" N 12°19'55.792" N Longitude 80°3'13.973" E 80°3'16.931" E 80°3'13.746" E 80°3'9.676" E 80°3'8.128" E 80°3'15.288" E 80°3'16.617" E 80°3'15.630" E 80°3'14.301" E
Sl. No.	Name of the facilities	Area
1	Outdoor activities	465 Sq.m
2	Children Play area	280 Sq.m
3	Thatch Sitout	135 Sq.m
4	Prefab Restroom	50 Sq.m

5	Volley Ball Court	165 Sq.m	
6	Volley Ball Court	165 Sq.m	

10. The proposed development falls within the following CRZ classifications.

Description	CRZ Classification	Area in Sq.m	Total Area in Sq.m
Project Site Boundary	CRZ-IB	14608.56	40984.05
	CRZ-III (NDZ)	25250.98	
	CRZ-IVB	1124.51	
Proposed Facilities	CRZ-III A (NDZ)	2503.95 (Boundary Area) and 1260 (Facility area)	2503.95 (Boundary area)

11. This issues with the approval of the Competent Authority.

Copy To

1. The Principal Secretary to Government, Environment, Climate Change and Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD Cum-Office Complex, East Arjun Nagar, New Delhi - 110032.
3. The Chair Person, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, Ministry of Environment & Forest (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. Monitoring Cell, I A Division, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi - 110003.
6. The District Collector, Chengalpattu District.
7. Stock File

Annexure 1

Specific EC Conditions for (Building / Construction)

1. Seiaa Specific Condition:

S. No	EC Conditions
1.1	<p>The SEIAA noted that the subject was placed in the 484th meeting of SEAC held on 19.07.2024 and the SEAC has recommended for the grant of CRZ clearance for the proposed project subject to the conditions stated therein.</p> <p>The SEIAA, after detailed discussions decided to accept the recommendations of SEAC and decided to grant CRZ clearance for the proposed project subject to the conditions as recommended by SEAC, other normal conditions stipulated by MOEF&CC.</p> <ol style="list-style-type: none"> 1. The PP shall comply with all the conditions stipulated in the Hon'ble NGT(SZ) orders dated 28.04.2023 in O.A. 15 of 2023, DCZMA Letter No. DEE/TNPCB/MMN/DCZMA/2023 dated: 17.07.2023 and TNSCZMA Letter No. P1/1796/2023 dated: 28.11.2023. 2. The construction shall be strictly in accordance with the provisions of Coastal Regulation Zone Notification, 2011 as amended. 3. The shall be no negative impact on the marine vegetation, marine flora and fauna and the livelihood of the fishermen.

Additional EC Conditions**Remarks By SEAC:**

The SEAC further noted that TNSCZMA vide proceedings Letter No. P1/1796/2023 Dated 28.11.2023 has furnished its recommendations for CRZ clearance under the provisions given under CRZ Notification, 2011 as amended subject to the conditions stated therein. Based on the presentation and the documents furnished by the PP, the SEAC decided to recommend for the grant of CRZ clearance for the proposed project subject to the conditions as recommended by the TNSCZMA, standard conditions stipulated by MoEF & CC for Beach front and fore shore activities and adventure sports and the following:

1. The PP shall comply with all the conditions stipulated in the Hon'ble NGT(SZ) orders dated 28.04.2023 in O.A. 15 of 2023, DCZMA Letter No. DEE/TNPCB/MMN/DCZMA/2023 dated: 17.07.2023 and TNSCZMA Letter No. P1/1796/2023 dated: 28.11.2023.
2. No permanent structures shall be built at the project site.
3. There shall be no sea water or ground water extraction during construction and operational phases.
2. The construction in CRZ area shall be strictly in accordance with the provisions of Coastal Regulation Zone Notification, 2011 and as amended from time and time.
3. The PP shall ensure that the activities do not have significant impact on the shoreline abutting the project site and on the ecologically sensitive areas along the stretch. There shall be no dressing or alteration of sand dunes, natural features including landscape changes for beautification, recreation and other such purpose.
4. The proponent shall ensure that no treated or untreated sewage is let outside the project site or find access to marine area and other nearby water-bodies under any circumstances other than the permitted mode of disposal.
5. The proponent shall periodically test the water sample for the general water quality core parameters including fecal coliform within the proposed project site through TNPCB lab /NABL accredited laboratory and submit report to the concerned authorities.
6. The diesel generator sets , if used during constructional and operational phases should be of low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
7. The PP shall ensure the spent/used oil and other hazardous wastes are handed over only to the TNPCB authorized recyclers.
8. The proponent should strictly comply with, Tamil Nadu Government order regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
9. The disaster management and disaster mitigation standards to be seriously adhered to avoid any calamities.
10. The proponent shall adhere to the provision and norms regard to fire safety prescribed by competent authority.
11. The project proponent shall adhere to provide adequate parking space for all the visitors including clean traffic plan as committed.
12. As per the 'Polluter Pay Principle', the proponent will be held responsible for any environmental damage caused due to the proposed activity including withdrawal of CRZ clearance and stoppage of work.

Signature Not Verified

Digitally Signed by : A R/Rahul Nadh IAS
Member Secretary, SEIAA

Date: 13/08/2024

COMPARISON FIRST AD
22'x10'



QUICK BIT

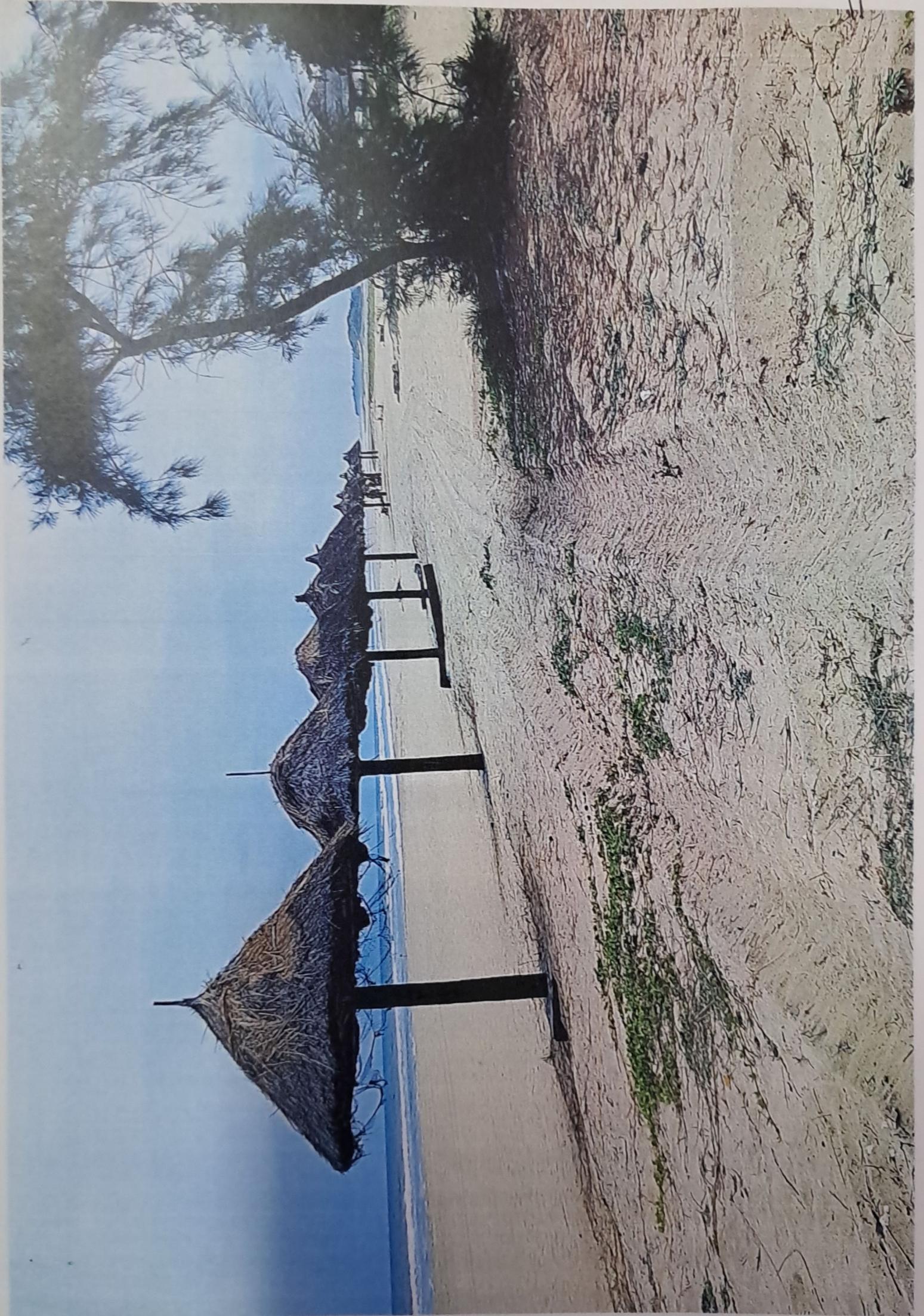
22'x10'



TOILET 50 m²



10



**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SOUTH ZONE
AT CHENNAI**

Application.No.148 of 2025

TYPED SET OF PAPERS

M/s.A.EDWIN PRABAKAR 290/1999
R.SIDDHARTH 2009/2015
M.V.ATHI SESHAN 6587/2021
Counsel for 3rd Respondent
9566775336